

Survey of Continental Shelf by Shell International Petroleum Company

9257. SHRI C. JANARDHANAN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Shell International Petroleum Company has conducted a Seismic Survey in regard to the oil prospects of the Continental Shelf adjoining Kerala;

(b) if so, the broad features of their report and the action taken in this regard;

(c) whether Government have got any information indicating two places in Kerala where oil is likely to be found; and

(d) if so, the broad outlines of the proposal and action taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) Yes, Sir.

(b) As the work carried out by Shell International was along widely spaced lines, additional reconnaissance work is required to determine the petroleum prospects and locate drillable structures. Such work would be undertaken by ONGC after the Seismic ship and equipment ordered by it is received in 1975 and in accordance with the priorities that may be decided upon by the Commission in respect of various offshore regions on comparative merits.

(c) Yes, Sir.

(d) The places namely Varkala in Travancore and Vallangi in erstwhile Cochin State were investigated, and found to be not prospective.

Public Notice given by Shriram Refrigeration Industries Limited to Manufacture Electronic/Pneumatic Gauges

9258. SHRI VARKEY GEORGE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Shriram Refrigeration Industries Ltd., New Delhi have given notice that it proposes to take up the manufacture of Electronic and Pneumatic Gauges;

(b) if so, whether Government are aware that this Company belongs to Shriram D.C.M. Group which is listed as the monopoly group; and

(c) what steps are being taken by Government to restrict industrial activity of large industrial houses to protect the interests of small and medium scale industries already in the line?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) and (b). A notice under Section 21 of the Monopolies and Restrictive Trade Practices Act 1969 has been received on 11-4-74 from Shriram Refrigeration Industries Limited to manufacture Electronic and Pneumatic gauges. The company belongs to Shriram Group of companies. Though it has not yet got itself registered under section 20 of the Monopolies and Restrictive Trade Practices Act, it has nevertheless been found to be registerable under the said Act. Accordingly a show cause notice has been issued to the company on 30-1-74 asking it to seek registration under the said Act. The company has not as yet applied for registration in response to the said show cause notice.

(c) Information is being collected and will be laid on the Table of the House.